[Shri A. K Gopalan]

helpful Therefore as a protest we walk out

An Hon. Member: Shut up (Interruption)

Mr. Speaker: Why should hon Members object to the walking out?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Lal topi

Mr Speaker: Hon Ministers must also be restrained

(At this stage Shri A K Gopalan and some other hon Members left the House.)

12.55 hrs.

PAPERS LAID ON THE TABLE

REPORTS ON CONDUCT OF CERTAIN OFFICIALS CONNECTED WITH INVEST-MENTS MIADE BY LIC

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir. on behalf of Shri Govind Ballabh Pant, I beg to lay on the Table a copy of each of the following papers

- (1) Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry
- (11) The advice of the Union Public Service Commission in Shri H M Patel's case
- (iii) The advice of the Union Public Service Commission in Shri G R Kamat's case
- (IV) Government Resolution No F 15/58-HS, dated 27th 1959 [Placed in May. Library. See No LT-1594/ 59 1

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha ---

- (1) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 25th August, 1959, and transmitted to the Rajva Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"
- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd September 1959, agreed without any amendment to the Oil and Natural Gas Commission Bill, 1959. which was passed by the Lok Sabha at its sitting held on the 20th August, 1959"
- (3) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of business in the Raiva Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1959, agreed without amendment to the Rajasthan and Madhya Pradesh (Trans. fer of Territories) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 11th August, 1959"
- (4) "In accordance with the provisions of rule 125 of the